

HARYANA VIDHAN SABHA

LIST OF BUSINESS FOR THE MEETING OF THE HARYANA VIDHAN SABHA TO BE HELD IN THE HALL OF THE HARYANA VIDHAN SABHA, VIDHAN BHAWAN, CHANDIGARH, ON WEDNESDAY, THE 18TH MARCH, 2026 AT 11.00 A.M.

I. QUESTIONS.

Questions entered in the separate list to be asked and answers given.

II. MOTION UNDER RULE 15.

A MINISTER to move that the proceedings on the items of business fixed for today be exempted at this day's sitting from the provisions of the Rule 'Sittings of the Assembly', indefinitely.

III. MOTION UNDER RULE 16.

A MINISTER to move that the Assembly at its rising this day shall stand adjourned sine-die.

IV. PAPERS TO BE LAID ON THE TABLE OF THE HOUSE THROUGH 'NeVA' PORTAL.

1. A MINISTER to lay on the Table the Annual Accounts and Audit Report of the District Legal Services Authority, Kaithal for the year 1996-1997, as required under section 18 (6) of the Legal Services Authorities Act, 1987.
2. A MINISTER to lay on the Table the Annual Accounts and Audit Report of the District Legal Services Authority, Kaithal for the year 1997-1998, as required under section 18 (6) of the Legal Services Authorities Act, 1987.
3. A MINISTER to lay on the Table the Annual Accounts and Audit Report of the District Legal Services Authority, Kaithal for the year 1998-1999, as required under section 18 (6) of the Legal Services Authorities Act, 1987.
4. A MINISTER to lay on the Table the Annual Accounts and Audit Report of the District Legal Services Authority, Kaithal for the year 1999-2000, as required under section 18 (6) of the Legal Services Authorities Act, 1987.
5. A MINISTER to lay on the Table the Annual Accounts and Audit Report of the District Legal Services Authority, Kaithal for the year 2000-2001, as required under section 18 (6) of the Legal Services Authorities Act, 1987.
6. A MINISTER to lay on the Table the Annual Accounts and Audit Report of the District Legal Services Authority, Kaithal for the year 2001-2002, as required under section 18 (6) of the Legal Services Authorities Act, 1987.
7. A MINISTER to lay on the Table the Annual Accounts and Audit Report of the District Legal Services Authority, Kaithal for the year 2002-2003, as required under section 18 (6) of the Legal Services Authorities Act, 1987.
8. A MINISTER to lay on the Table the Annual Accounts and Audit Report of the District Legal Services Authority, Kaithal for the year 2003-2004, as required under section 18 (6) of the Legal Services Authorities Act, 1987.
9. A MINISTER to lay on the Table the Annual Accounts and Audit Report of the District Legal Services Authority, Kaithal for the year 2004-2005, as required under section 18 (6) of the Legal Services Authorities Act, 1987.
10. A MINISTER to lay on the Table the Annual Accounts and Audit Report of the District Legal Services Authority, Kaithal for the year 2005-2006, as required under section 18 (6) of the Legal Services Authorities Act, 1987.
11. A MINISTER to lay on the Table the Annual Accounts and Audit Report of the District Legal Services Authority, Kaithal for the year 2006-2007, as required under section 18 (6) of the Legal Services Authorities Act, 1987.
12. A MINISTER to lay on the Table the Annual Accounts and Audit Report of the District Legal Services Authority, Kaithal for the year 2007-2008, as required under section 18 (6) of the Legal Services Authorities Act, 1987.
13. A MINISTER to lay on the Table the Annual Accounts and Audit Report of the District Legal Services Authority, Kaithal for the year 2008-2009, as required under section 18 (6) of the Legal Services Authorities Act, 1987.

14. A MINISTER to lay on the Table the Annual Accounts and Audit Report of the District Legal Services Authority, Kaithal for the year 2009-2010, as required under section 18 (6) of the Legal Services Authorities Act, 1987.
15. A MINISTER to lay on the Table the Annual Accounts and Audit Report of the District Legal Services Authority, Kaithal for the year 2010-2011, as required under section 18 (6) of the Legal Services Authorities Act, 1987.
16. A MINISTER to lay on the Table the Annual Accounts and Audit Report of the District Legal Services Authority, Kaithal for the year 2011-2012, as required under section 18 (6) of the Legal Services Authorities Act, 1987.
17. A MINISTER to lay on the Table the Annual Accounts and Audit Report of the District Legal Services Authority, Kaithal for the year 2012-2013, as required under section 18 (6) of the Legal Services Authorities Act, 1987.
18. A MINISTER to lay on the Table the Annual Accounts and Audit Report of the District Legal Services Authority, Kaithal for the year 2013-2014, as required under section 18 (6) of the Legal Services Authorities Act, 1987.
19. A MINISTER to lay on the Table the Annual Accounts and Audit Report of the District Legal Services Authority, Kaithal for the year 2014-2015, as required under section 18 (6) of the Legal Services Authorities Act, 1987.
20. A MINISTER to lay on the Table the Annual Accounts and Audit Report of the District Legal Services Authority, Kaithal for the year 2015-2016, as required under section 18 (6) of the Legal Services Authorities Act, 1987.
21. A MINISTER to lay on the Table the Annual Accounts and Audit Report of the District Legal Services Authority, Kaithal for the year 2016-2017, as required under section 18 (6) of the Legal Services Authorities Act, 1987.
22. A MINISTER to lay on the Table the Annual Accounts and Audit Report of the District Legal Services Authority, Kaithal for the year 2017-2018, as required under section 18 (6) of the Legal Services Authorities Act, 1987.
23. A MINISTER to lay on the Table the Annual Accounts and Audit Report of the District Legal Services Authority, Kaithal for the year 2018-2019, as required under section 18 (6) of the Legal Services Authorities Act, 1987.
24. A MINISTER to lay on the Table the Annual Accounts and Audit Report of the District Legal Services Authority, Kaithal for the year 2019-2020, as required under section 18 (6) of the Legal Services Authorities Act, 1987.
25. A MINISTER to lay on the Table the Annual Accounts and Audit Report of the District Legal Services Authority, Kaithal for the year 2020-2021, as required under section 18 (6) of the Legal Services Authorities Act, 1987.
26. A MINISTER to lay on the Table the Annual Accounts and Audit Report of the District Legal Services Authority, Kaithal for the year 2021-2022, as required under section 18 (6) of the Legal Services Authorities Act, 1987.
27. A MINISTER to lay on the Table the Annual Accounts and Audit Report of the District Legal Services Authority, Kaithal for the year 2022-2023, as required under section 18 (6) of the Legal Services Authorities Act, 1987.
28. A MINISTER to lay on the Table the Annual Accounts and Audit Report of the District Legal Services Authority, Hisar for the year 2001-2002, as required under section 18 (6) of the Legal Services Authorities Act, 1987.
29. A MINISTER to lay on the Table the Energy Department Notification /Regulation No. HERC/53/3rd Amendment/2025, dated the 29th October, 2025, as required under section 182 of the Electricity Act, 2003.
30. A MINISTER to lay on the Table the Energy Department Notification /Regulation No. HERC/63/3rd Amendment/2025, dated the 29th October, 2025, as required under section 182 of the Electricity Act, 2003.
31. A MINISTER to lay on the Table Human Resources Department Notification No. 01/07/2023/2CCI, dated 12th February, 2026, as required under section 26 (2) of the Haryana Group D Employees (Recruitment and Conditions of Service) Act, 2018.
32. A MINISTER to lay on the Table the Energy Department Notification/Regulation No. 2006/HERC/Tariff Section, dated 17th November, 2025, as required under section 182 of the Electricity Act, 2003.

V. (i) PRESENTATION OF REPORTS OF THE ASSEMBLY COMMITTEES THROUGH 'NeVA' PORTAL.

1. THE CHAIRPERSON OF THE COMMITTEE ON PETITIONS to present the Fourteenth Report of the Committee on Petitions for the year 2025-2026.
2. THE CHAIRPERSON OF THE COMMITTEE ON GOVERNMENT ASSURANCES to present the Fifty-fifth Report of the Committee on Government Assurances for the year 2025-2026.
3. THE CHAIRPERSON OF THE SUBJECT COMMITTEE ON PUBLIC HEALTH, IRRIGATION, POWER AND PUBLIC WORKS (BUILDINGS & ROADS) to present the Thirteenth Report of the Subject Committee on Public Health, Irrigation, Power and Public Works (Buildings & Roads) for the year 2025-2026.
4. THE CHAIRPERSON OF THE SUBJECT COMMITTEE ON EDUCATION, TECHNICAL EDUCATION, VOCATIONAL EDUCATION, MEDICAL EDUCATION AND HEALTH SERVICES to present the Eleventh Report of the Subject Committee on Education, Technical Education, Vocational Education, Medical Education and Health Services for the year 2025-2026.

(ii) PRESENTATION OF SECOND REPORT OF THE COMMITTEE OF PRIVILEGES IN CONNECTION WITH THE QUESTION OF ALLEGED BREACH OF PRIVILEGE ARISING OUT OF THE NOTICE DATED 3RD JUNE, 2025, GIVEN BY SHRI ASHOK KUMAR ARORA, MLA, THANESAR.

THE CHAIRPERSON OF COMMITTEE OF PRIVILEGES:

to present the Second Report of the Committee of Privileges in connection with the question of alleged breach of privilege arising out of the notice dated 3rd June, 2025, given by Shri Ashok Kumar Arora, MLA, Thanesar against Shri Narender Sharma H/o Smt. Parveen Sharma, Ward No. 2, Shri Satish Madaan H/o Smt. Nisha Madaan, Ward No. 7 and Shri Suresh Kumar H/o Smt. Bakshish Kaur, Ward No. 14, Municipal Council Thanesar, District Kurukshetra and Shri Rajesh Kumar, Executive Officer of Municipal Council, Thanesar.

VI. LEGISLATIVE BUSINESS.

(i) (Bills for introduction, consideration and passing)

1. The Haryana Appropriation (No. 2) Bill, 2026	A MINISTER	to introduce the Haryana Appropriation (No. 2) Bill; to move that the Haryana Appropriation (No. 2) Bill be taken into consideration at once; Also to move that the Bill be passed.
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(ii) (Bills for consideration and passing)

1. The Haryana Police (Amendment) Bill, 2026 A MINISTER to move that the Haryana Police (Amendment) Bill be taken into consideration at once;

Also to move that the Bill to passed.

2. The Haryana Fiscal Responsibility and Budget Management (Amendment) Bill, 2026 A MINISTER to move that the Haryana Fiscal Responsibility and Budget Management (Amendment) Bill be taken into consideration at once;
- Also to move that the Bill to passed.
3. The Haryana Development and Regulation of Urban Areas (Amendment) Bill, 2026 A MINISTER to move that the Haryana Development and Regulation of Urban Areas (Amendment) Bill be taken into consideration at once;
- Also to move that the bill be passed.
4. The Haryana Consolidation of project Land (Special Provisions) Amendment Bill, 2026. A MINISTER to move that the Haryana Consolidation of project Land (Special Provisions) Amendment Bill be taken into consideration at once;
- Also to move that the bill be passed.

**CHANDIGARH:
THE 17TH MARCH, 2026.**

**RAJIV PRASHAD,
SECRETARY.**